

From,

Registrar General,
High Court of Uttarakhand,
Nainital

To

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Judge/Judges, Family Courts, Subordinate to High Court of Uttarakhand.
3. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, House of Doctor Poonam Gambhir, Vaidik Kaya Ayurvedic Center, I st Floor, House No. 85/1, Laxmi Road, (Near FavvaraChauk), Dehradun.
7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
8. Legal Advisor to Hon'ble the Governor, Rajbhawan, Dehradun.
9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
10. Registrar, State Consumer Disputes Redressal Commission, House No.23/16, Circular Road, Dalanwala, Dehradun, 248001.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
17. Chairman, Permanent LokAdalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
18. Legal Advisor to Uttarakhand Public Service Commission, Haridwar.
19. Deputy Director (Law), Competition Commission of India, 9th Floor, Office Block-1, Kidwai Nagar (East), New Delhi-110023.

C.L. No. 14/UHC/Ins/XVII-06/2021

Dated: October 20th, 2021

Sub: Timely Payment of Retirement Benefits to Retiring Employees.

Sir/Madam,

On the aforesaid subject, I am directed to say that all the District Judges will agree that timelines are already prescribed for processing of pension and other retirement benefits cases of the retiring employees. For this purpose, various existing instructions also provide for advance processing of the retirement benefits papers before retirement of an employee.

2. However, in spite of the prescribed timelines and instructions for advance processing of retirement benefits papers, it has come to the notice of the Hon'ble Court that payment of said benefits still gets delayed in some Judgeships. Keeping the retirement benefits matters pending at their end/in their offices by some of the District Judges is one of the reasons for such delays, which has been taken very seriously by the Hon'ble Court.

3. In view of the above, I am directed to say that all the District Judges shall personally monitor progress of payment of retirement benefits to the retiring employees of their respective Judgeship. They shall also ensure that in all cases, amount of final settlement of the GPF, Leave Encashment, GIS is made to the employees without any unnecessary delay.

4. Though the pension papers are processed six months before the due date of the retirement, but due to necessity of issuance of the LPC and online submission of the pension papers, now the PPO is not possible to be issued immediately after the retirement. However, in such cases also issuance of the PPO and payment of the pension is possible within two months from the retirement. For this, District Judges shall ensure that pension papers are processed on priority basis without any delay to ensure that the retired employee gets his pension at the earliest.

5. I am also directed to say that for the aforesaid purpose, all the District Judges shall submit a quarterly certificate to the Hon'ble Court that with respect to the employees retired from their Judgeships in the quarter, payment of all the retirement benefits, including the pension have been made as per the instructions of the Hon'ble Court in this Circular.

6. I am further directed to say that these instructions of the Hon'ble Court are for strict compliance and no deviation of whatsoever will be accepted. I am further directed to say that non-compliance of these instructions, particularly non or delayed processing of retirement benefits papers, and the payment will invite serious action.

7. These orders shall also apply to Principal Judge/Judges of the Family Courts.

Yours Sincerely,

Sd/-

(DhananjayChaturvedi)

Letter No. 5007/UHC/Ins/XVII-06/2021

Dated: October 20th, 2021

Copy forwarded for information to:-

1. P.P.S. to Hon'ble the Chief Justice with request to place this Circular Letter before His Lordship for kind perusal.
2. PS(s)/PA(s) to Hon'ble Judge(s) with the request to place the same before His Lordship for kind perusal.
3. P.S. to Registrar General.
4. All the Registrars of the Court and O.S.D. of the Court.
5. Librarian of the Court.
6. Assistant Registrar (IT), High Court of Uttarakhand, Nainital to upload the Circular Letter on the official website the Court.
7. Guard File.

Registrar General